

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

STARRED QUESTION NO:224
ANSWERED ON:06.02.2014
ALLOCATION OF CAPTIVE COAL BLOCKS
Singh Shri Yashvir

Will the Minister of POWER be pleased to state:

- (a) the details of the private power generation companies which have been allocated captive coal blocks, State-wise;
- (b) the details of such companies which have signed Power Purchase Agreements (PPAs) and those which have still not signed the same, company and State-wise; and
- (c) the action taken/being taken by the Government against such companies which have not signed the PPAs till date?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (c) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF STARRED QUESTION NO. 224 TO BE ANSWERED IN THE LOK SABHA ON 06.02.2014 REGARDING ALLOCATION OF CAPTIVE COAL BLOCKS.

(a) & (b) : The details of the private power generation companies which have been allocated captive coal blocks, State-wise along with status of signing of Power Purchase Agreements (PPAs) are given at Annex.

(c) : To ensure signing of PPAs with Distribution Companies, the Ministry of Coal vide letter dated 26.08.2013 directed all the coal block allocatees to enter into long term PPAs, else their coal block may be de- allocated. A time limit of upto 18 months has been allowed in cases where the coal block has come into production.

Further, Ministry of Coal advised Chief Secretaries of coal bearing States to incorporate the above condition in the Mining Lease agreement, even in cases where the Mining Lease has already been signed.

Ministry of Power have also advised all States to take action as above.